CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Coram
1. **Dr. Pramod Deo, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri R.Krishnamoorthy, Member**
4. **Shri S.Jayaraman, Member**

Petition No. 121/2008

In the matter of

Unlawful and arbitrary denial by Tamil Nadu Electricity Board for granting concurrence for Open Access sought by Tata Power Trading Company Limited.

And in the matter of

1. Tata Power Trading Company Limited, Mumbai
2. DCW Limited, Mumbai **..Petitioners**

Vs

Tamil Nadu Electricity Board, Chennai … **Respondent**

ORDER

This application has been made alleging denial of open access by the respondent, Tamil Nadu Electricity Board, in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

2. Admit.

3. The petitioners have served copy of the petition on the respondent. The respondent may file its reply by 5.12.2008 with copy to the petitioners who may file their rejoinder, if any, by 11.12.2008. Meanwhile, the petitioner are directed to deposit the balance filing fee of Rs. 1,60,000/-.

4. The matter is listed for hearing on 16.12.2008.

Sd/-	sd/-	sd/-	sd/-
(S.JAYARAMAN)	**(R.KRISHNAMOORTHY)**	**(BHANU BHUSHAN)**	**(DR.PRAMOD DEO)**
MEMBER	**MEMBER**	**MEMBER**	**CHAIRPERSON**

New Delhi dated the 24th November 2008